

RE. ADJOURNMENT MOTION—
Contd.

SHRI JYOTIRMOY BOSU: My point of order arises out of an observation that fell from your mouth this morning. This is in connection with the adjournment motion that I have given, concerning the death of Shri Krishan Chand, ex-Lt. Governor of Delhi. Although it is now more than a week, his wrist watch and the pair of glasses have still remained untraced; from the well where he was—he jumped in, as it has come to us all. There is no injury to his body and there are several other things. I am not going into those things. You made an observation that the matter is being enquired into; and, therefore, you have withheld your permission. I am drawing your attention to rule 41(2), sub-rule (xxi) which says:

“it shall not ordinarily ask for information on matters which are under consideration of a Parliamentary Committee....”

and to rule 41(2) sub-rule (xxii) which says:

“it shall not ordinarily ask about matters pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter but may refer to matters concerned with procedure or subject or stage of enquiry, if it is not likely to prejudice the consideration of the matter by the tribunal or commission or court of enquiry.”

This matter is only under investigation by the Police. Therefore, this House has every right to enquire, discuss and debate on this happening, because now even a section of the Police force, and many of us, are strongly of the opinion—and we have a serious apprehension—that this person has been murdered because he has revealed his desire that he will make a clean breast of all that had happened during the Emergency. That is why he has been done away with, by those

who are responsible for.... (Interruptions). This has gone to the Crime Branch. I would like to request you to reconsider the decision, since this is a very serious matter. You can take the sense of the House. This matter should come up to the House. Tomorrow I will again give notice and I would request you to accept my notice.

MR. SPEAKER: Rule 41, on which Shri Bosu relied upon, relates to the admission of questions; it has nothing to do with the admission of adjournment motions.

SHRI JYOTIRMOY BOSU: It is a serious matter.

MR. SPEAKER: Of course, it is a serious matter. In the matter of adjournment motions, I always take the most serious view of the matter. As the enquiry is going on, it will not be proper to interfere at this stage. Therefore, my ruling stands.

SHRI JYOTIRMOY BOSU: I protest. Under what rule?

MR. SPEAKER: It is no good protesting.

SHRI JYOTIRMOY BOSU: Can you show me in the rule book any provision that authorises you to give such a ruling?

MR. SPEAKER: I have heard you. You must accept the ruling of the Chair.

RE. POINT OF ORDER—Contd.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, मेरा प्वाएंट आफ़ आर्डर, लीडर आफ़ दि ऑपोज़िशन ने जो प्वाएंट आफ़ आर्डर उठाया था, खास तौर से मिस्टर सठे ने जो प्वाएंट आफ़ आर्डर उठाया था, उस के संबंध में है। मिस्टर सठे ने अपना प्वाएंट आफ़ आर्डर उठाते समय

[श्री कंवर लाल गुप्त]

बहुत सारे एलीगेजंस प्राइम मिनिस्टर पर लगाए और आपके बारे में भी कहा।

MR. SPEAKER: I have already decided it.

SHRI KANWAR LAL GUPTA: Kindly listen to me. Give me two minutes. I will not take more than two minutes. A defamatory statement....

MR. SPEAKER: I have expunged all those remarks.

SHRI VASANT SATHE: I have not made any allegations against you, I have not made any allegations against the Prime Minister. All I have said was that Shri Charan Singh has made certain allegations.

MR. SPEAKER: You are trying to bring in what I have expunged from the records. Your submission will bring in what I have expunged, all the derogatory remarks, either from one side or the other side.

SHRI KANWAR LAL GUPTA: Now I will come to Shri Stephen.

SHRI VASANT SATHE: Sir, how do you say you have expunged the remarks which I have made?

MR. SPEAKER: I have never said that. I have expunged all derogatory remarks. That is all what I have said. If there is any derogatory remark, it has been expunged. If you have made any derogatory remark, it has been expunged.

SHRI VASANT SATHE: Sir, he has said I made derogatory remarks, and you said they have been expunged. This will mean that I had made derogatory remarks.

MR. SPEAKER: Please read the proceedings.

SHRI VASANT SATHE: I have not made any derogatory remarks. All I said was that Shri Charan Singh....

MR. SPEAKER: No, I am not allowing it. I have not allowed you.

SHRI VASANT SATHE: You have said you have expunged the remarks I have made.

MR. SPEAKER: Whatever derogatory remarks have been made by any Member of the House, I have not said who, they have been expunged.

SHRI VASANT SATHE: What about me?

MR. SPEAKER: That is what I have said.

SHRI VASANT SATHE: His remark was that I have made derogatory remarks and you said they have been expunged.

MR. SPEAKER: If he has made any derogatory remarks, I will look into it.

SHRI VASANT SATHE: This is not something which you do not know. Shri Kanwar Lal Gupta in terms said that Shri Sathe has made derogatory remarks. That remark must be expunged.

MR. SPEAKER: Yes.

SHRI KANWAR LAL GUPTA: How can you expunge it? If you expunge it....

MR. SPEAKER: Mr. Sathe by himself did not make any remarks at all. He quoted some remarks of somebody else. Even that has been expunged.

SHRI KANWAR LAL GUPTA: Sir, he has said....

MR. SPEAKER: Please read the proceedings; it is not there.

SHRI KANWAR LAL GUPTA: You should ensure that all the defamatory remarks, if any, will be expunged.

MR. SPEAKER: Including anyone by you.

SHRI VASANT SATHE: It is not a presumption. Sir, all defamatory remarks he is making also must be expunged. He must also be expunged.

SHRI KANWAR LAL GUPTA: Shri Stephen just two minutes before has said that he has got every doubt that the correspondence would be replaced and will be changed. This is unparliamentary. He is seeing the mirror of his own President.

MR. SPEAKER: This is not a point of order. There is no point of order.

श्री कंवर लाल गुप्त : डिफामेटरी रिमार्कस उन्होंने किये हैं। क्या इंदिरा गांधी का मुँह वह देख रहे हैं?

किसी भी प्रधान मंत्री के बारे में यह कहना कि वह ...

MR. SPEAKER: What is this attempt to hold up the proceedings? I expect some co-operation from hon. Members. I have definitely said that so far Mr. Sathe is concerned, I have gone through the proceedings. He merely quoted somebody, even that has been expunged.

SHRI VASANT SATHE: Why?

MR. SPEAKER: Because it implied something.

SHRI VASANT SATHE: Why have you expunged something which I quoted? Are you going to expunge his public statement, the written statement of resignation of Raj Narain? Then, what are you expunging? Don't try to push something under the carpet. Because you try to hide it by way of expunction, will the world not know?

SHRI K. LAKKAPPA (Tumkur): With your permission, I would like to say that under rule 377 and also calling attention, I have given notice of the R.S.S. people being....**

MR. SPEAKER: Don't record.

SHRI C. M. STEPHEN: Unfortunately, on the point I raised you have not given a ruling.

MR. SPEAKER: I have given my ruling. If you are not satisfied...

SHRI C. M. STEPHEN: The substantive point I raised is that under the Constitution the Prime Minister must make a statement.

MR. SPEAKER: That does not arise.

SHRI C. M. STEPHEN: You kindly listen to me.

MR. SPEAKER: I have listened to you completely. I have not called you. I have given my ruling. You have also a responsibility to co-operate with me.

SHRI C. M. STEPHEN: Under Article 75

MR. SPEAKER: That is not the proceeding before the House today. Therefore, I am not allowing you. Please co-operate.

SHRI C. M. STEPHEN: I may have to raise it again tomorrow. You give a ruling on this.

MR. SPEAKER: Not today.

14.29 hrs.

PAPERS LAID ON THE TABLE

NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (AMENDMENT) REGULATIONS, 1978.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1978 (Hindi and English versions), published in Notification No. S.R.O. 183 in Gazette of India dated

**Not recorded.